**IN THE SUPREME COURT OF INDIA**
**CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. OF 2025**
**(Arising out of SLP (C)No.1115/2018)**

**INDIAN INSTITUTE OF TECHNOLOGY (IIT) GUWAHATI & ANR.** **APPELLANT(S)**

**VERSUS**

**ALOKE KUMAR GHOSAL & ANR.** **RESPONDENT(S)**

**O R D E R**

**1. Leave granted.**

**2. Having heard learned counsel for the parties, we are of the considered view that interest of justice would be best met with the disposal of the present appeal in the following terms:**

**(A) The impugned order dated 16.09.2017 passed in W.A.No. 262/2017 titled *"Indian Institute of Technology (IIT) & Anr. vs. Aloke Kumar Ghosal & Anr."* quashing the order putting the respondent(s)/delinquent officers under suspension is quashed and set aside.**

**(B) The appellant(s) shall proceed and conclude the departmental proceedings initiated against the delinquent officers expeditiously and preferably, within a period of six months from today.**

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Digitally signed by RAJNI MUKHI
Date: 2025.09.20 15:34:35 IST
Reason:

**(C) The proceedings initiated by the delinquent officers pending consideration before the High Court of Guwahati are expedited, in terms of earlier order passed by this Court on 29.07.2025. Whether the outcome thereof, shall have any bearing on the departmental action initiated by the appellant(s) herein, shall be considered in an appropriate proceedings, should the need so arise.**

**3. The appeal is disposed of in the above terms.**

**4. Pending application(s), if any, shall also stand disposed of.**

**.....J.**
**(SANJAY KAROL)**

**.....J.**
**(NONGMEIKAPAM KOTISWAR SINGH)**

**NEW DELHI;**
**16TH SEPTEMBER, 2025**

**ITEM NO.39 COURT NO.12 SECTION XIV**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Petition for Special Leave to Appeal (C) No.1115/2018**
**[Arising out of impugned final judgment and order dated 16.09.2017 in WA No. 262/2017 passed by the Gauhati High Court]**

**INDIAN INSTITUTE OF TECHNOLOGY (IIT) GUWAHATI & ANR. Petitioner(s)**

**VERSUS**

**ALOKE KUMAR GHOSAL & ANR. Respondent(s)**

**Date : 16-09-2025 This petition was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE SANJAY KAROL**
**HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH**

**For Petitioner(s) :Mr. Arijit Prasad, Sr. Adv.**
**Mr. Deepak Kumar, Adv.**
**Ms. Ankita Singh, Adv.**
**Mr. Ritesh Agrawal, AOR**
**Mr. Sohel Rishabh, Adv.**
**Ms. Priyanshi Sharma, Adv.**
**Mr. Argh Sharma, Adv.**
**Mr. Riju Phukan, Adv.**
**Mr. Indrajeet Prasad, Adv.**

**For Respondent(s) :Mr. Azim H. Laskar, Adv.**
**Mr. Bikas Kar Gupta, Adv.**
**Mr. Chandra Bhushan Prasad, AOR**

**UPON hearing the counsel the Court made the following**
**O R D E R**

**1. Leave granted**

**2. The appeal alongwith pending application(s), if any, shall stand disposed of in terms of signed order.**

**(RAJNI MUKHI) (ANU BHALLA)**
**ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)**
**(Signed order is placed on the file)**